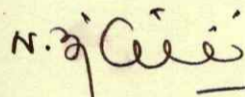
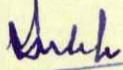




| Serial No. of Order | Date of Order | Order with Signature | Office Note as to action (if any) taken on Order |
|---------------------|---------------|--|--|
| 06. | 17.5.06 | <p>Mr. A.K. Upadhyaya, learned Senior Counsel assisted by Ms. Manita Pradhan, appearing on behalf of Respondents contended that there is one day's delay in filing the Counter Affidavit and such delay may be condoned. The prayed is granted.</p> <p>Mr. B. Sharma, learned Senior Counsel assisted by Mr. S.P. Bhutia for the Petitioner sought for four weeks time so as to enable the petitioner to file rejoinder. To meet the ends of justice, we afford two weeks' time so as to enable the Petitioner to file the Rejoinder.</p> <p>The matter be listed on 01.06.2006 for necessary orders.</p> <p style="text-align: center;">  (N.S. Singh) Acting Chief Justice </p> <p style="text-align: center;">  (A.P. Subba) Judge </p> | <p>Rejoinder filed on 30-5-06 by 30/5/06</p> |

Serial
No. of
OrderDate
of
Order

Order with Signature

Office Note as to
action (if any)
taken on Order

Accordingly, the application is allowed.
This writ petition stands disposed of as
withdrawn.

As prayed for, the petitioner shall be at
liberty to file a fresh petition before the CAT, on
the same cause of action, if so advised.

(A.N. Ray, CJ)

(A.P. Subba, J)